## Repealed by Act 36 of 1987.

## THE INDIAN TARIFF (THIRD AMENDMENT) ACT, 1950 No. XXXVII of 1950



An Act further to amend the Indian Tariff Act, 1934
[24th April, 1950]

B E it enacted by Parliament as follows:-

- 1. Short title.—This Act may be called the Indian Tariff (Third Amend-ment) Act, 1950.
- 2. Amendment of the First Schedule, Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934,—
  - (i) for Item No. 28(4), the following Item shall be substituted, namely:-

**28(4)	Soda ash, including calcined natural soda and manu- factured sesqui-carbon- ates—						
	(a) manufactured in a British Colony.	Protective	40 per cent. ad valorem.		••	December	31st,
	(b) not manufactured in a British Colony.	Protective	50 per cent. ad valorem	••	••	December 1952";	31st 5

- (ii) in Item No. 60(6), in the second column, for the words "Shee and plate glass", the words "Plate glass" shall be substituted;
  - (iii) after Item No. 60(6), the following Item shall be inserted, namely:—

·**60(7)	Sheet glass	Protective	45 per cent. ad valorem.	•••		December 31st, 1952";
ı	(iv) after Item No. 73(1	5), the fo	llowing Iten	a shall	be inserte	d, namely:—
**78(16)	Electrical accessories made of plastics, such as wall plugs, switches, ceiling roses and lamp holders—					
	(a) of British manufacture	Protective	30 per cent. ad valorem.	•	•	December 31st, 1952.
	(b) not of British manufac- ture.	Protective	40 per cent. ad valorem.		{	December 31st, 1952"

(v) after Item No. 82(2), the following Item shall be inserted, namely:-

**82(8)	Phenol-formaldehyde moul- ding powder.	Protective	30 per cent. ad valorem.	••	·	December 31st,
			·	·		

Price anna 1 or  $1\frac{1}{2}d$ .